

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1428
ANSWERED ON:04.03.2011
RIGHTS OF FOREST DWELLERS
Ajmal Shri Badruddin

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the rights of forest dwellers have not been protected even after the implementation of the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006;
- (b) if so, whether the Government has received several complaints on violation of Forest Rights Act from all parts of the country;
- (c) if so, the details thereof; and
- (d) the action taken by the Government to protect the rights of forest dwellers?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEO SINGH KHANDELA)

(a): No, Madam. As per the information collected from the State/ UT Governments, till 31st January, 2011, more than 30.39 lakh claims have been filed and more than 11.09 lakh titles have been distributed under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006. More than 34 thousand titles were ready for distribution.

(b) to (d): Yes, Madam. Complaints have been received over a period of time concerning denial of rights and eviction of tribals from forests etc. These complaints have been sent to respective States/ UTs for taking necessary action as the implementation of the Act lies with the States/ UTs.